

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-353/ ND/2017

IN THE MATTER OF:

New Delhi Associates (P) Ltd.

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: -

For the Respondents

:

For the RD (N)

Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
For Income tax Department.

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD and ROC is also present and states that in compliance with the Order dated 06.11.2017 passed by this Tribunal, reply has been duly filed on 11.12.2017. However, Ld. Counsel for the petitioner/appellant represents that a copy of the same has not been made available to them and Ld. representative for the ROC undertakes to serve a copy of the reply to the Ld. Counsel for the petitioner at the earliest, by tomorrow (14.12.2017).

Petitioner is directed to file rejoinder within a period of two weeks, upon the receipt of the copy made available by the respondent/ROC. In the meanwhile, the petitioner is also directed to take notice to the Income tax Department which completed the last assessment of the Company prior to its striking off and in addition, a copy of the Appeal as well as its annexures shall


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also be made available to the Ld. representative for the Income tax Department Ms. Easha Kadian, who is appearing for Ms. Lakshmi Gurung, Standing Counsel for Income tax Department, within this week.

Income tax Department to respond and will file its observations/objections, if any, on or before the next date of hearing i.e. 10.1.2018.

List on 10.1.2018.

Surjit
13.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)